

**MEGHALAYA LEGISLATIVE ASSEMBLY**

**LIST OF BUSINESS**

**BUDGET SESSION**

**FRIDAY, MARCH 23, 2012**

.....

**GOVERNMENT BUSINESS**

1.	Questions.
2.	Voting on Demands for Grants.
3.	(a) Dr. MUKUL SANGMA, Chief Minister in – charge Finance to beg leave to introduce the Meghalaya Appropriation (No. II) Bill, 2012.  (b) If leave be granted to introduce the Bill.
4.	Shri. ROWELL LYNGDOH, Deputy Chief Minister in-charge Parliamentary Affairs to move :-  “That the second proviso to sub – rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.II) Bill, 2012 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
5.	(a) Dr. MUKUL SANGMA, Chief Minister in – charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2012 be taken into consideration.  (b) Consideration of the Meghalaya Appropriation (No.II) Bill, 2012 Clause by Clause.
6.	Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.II) Bill, 2012 be passed.
7.	(a) Dr. MUKUL SANGAMA, Chief Minister in-charge Taxation to move that the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants Taxation) Amendment Bill, 2012 be taken into consideration.  (b) Consideration of the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants Taxation) Amendment Bill, 2012 Clause by Clause.
8.	Dr. MUKUL SANGMA, Chief Minister in-charge Taxation to move that the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants Taxation) Amendment Bill, 2012 be passed.

9.	<p>(a) Smti. AMPAREEN LYNGDOH, Minister in-charge Urban Affairs to move that the Meghalaya Heritage Bill, 2012 be taken into consideration.</p> <p>(b) Consideration of the Meghalaya Heritage Bill, 2012 Clause by Clause.</p>
10.	Smti. AMPAREEN LYNGDOH Minister in – charge Urban Affairs to move that the Meghalaya Heritage Bill, 2012 be passed.
11.	<p>(a) Dr. MUKUL SANGMA, Chief Minister in – charge Taxation to move that the Meghalaya Value Added Tax (Amendment) Bill, 2012 be taken into consideration.</p> <p>(b) Consideration of the Meghalaya Value Added Tax (Amendment) Bill, 2012 Clause by Clause.</p>
12.	Dr. MUKUL SANGMA, Chief Minister in – charge Taxation to move that the Meghalaya Value Added Tax (Amendment) Bill, 2012 be passed.
13.	<p>(a) Dr. MUKUL SANGMA, Chief Minister in – charge Taxation to move that the Meghalaya Professions, Trades, Callings and Employments Taxation (Amendment) Bill, 2012 be taken into consideration.</p> <p>(b) Consideration of the Meghalaya Professions, Trades, Callings and Employments Taxation (Amendment) Bill, 2012 Clause by Clause.</p>
14.	Dr. MUKUL SANGMA, Chief Minister in – charge Taxation to move that the Meghalaya Professions, Trades, Callings and Employments Taxation (Amendment) Bill, 2012 be passed.
15.	<p>(a) Shri. H. D. R. LYNGDOH, Minister in – charge Home (Police) to move that the Meghalaya Fire and Emergency Services Bill, 2012 be taken into consideration.</p> <p>(b) Consideration of the Meghalaya Fire and Emergency Services Bill, 2012 Clause by Clause.</p>
16.	Shri. H. D. R. LYNGDOH, Minister in – charge Home (Police) to move that the Meghalaya Fire and Emergency Services Bill, 2012 be passed.
17.	<p>(a) Prof R. C. LALOO, Minister in – charge Education to beg leave to introduce the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Bill, 2012.</p> <p>(b) If leave be granted to introduce the Bill.</p>
18.	<p>Shri. ROWELL LYNGDOH, Minister in –charge Parliamentary Affairs to move:</p> <p>“That the second proviso to sub – rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Bill, 2012 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.</p>

19.	<p>(a) Prof. R. C. LALOO, Minister in – charge Education to move that the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Bill, 2012 be taken into consideration.</p> <p>(b) Consideration of the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Bill, 2012 Clause by Clause.</p>
20.	Prof. R. C. LALOO, Minister in – charge Education to move that the Meghalaya Private Universities (Regulation of Establishment and Maintenance of Standards) Bill, 2012 be passed.
21.	<p>(a) Smti. AMPAREEN LYNGDOH, Minister in – charge Municipal Administration to beg leave to introduce the Meghalaya Municipal (Amendment) Bill, 2012.</p> <p>(b) If leave be granted to introduce the Bill.</p>
22.	<p>Shri. ROWELL LYNGDOH, Minister in – charge Parliamentary Affairs to move :</p> <p>“That the Second proviso to sub – rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Municipal (Amendment) Bill, 2012 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.</p>
23.	<p>(a) Smti. AMPAREEN LYNGDOH, Minister in – charge Municipal Administration to move that the Meghalaya Municipal (Amendment) Bill, 2012 be taken into consideration.</p> <p>(b) Consideration of the Meghalaya Municipal (Amendment) Bill, 2012 Clause by Clause.</p>
24.	Smti. AMPAREEN LYNGDOH, Minister in – charge Municipal Administration to move that the Meghalaya Municipal (Amendment) Bill, 2012 be passed.
25.	<p>(a) Dr. MUKUL SANGMA, Chief Minister in – charge Finance to beg leave to introduce the Meghalaya State Finance Commission Bill, 2012.</p> <p>(b) If leave be granted to introduce the Bill.</p>
26.	<p>Shri. ROWELL LYNGDOH, Minister in – charge Parliamentary Affairs to move:</p> <p>“That the second proviso to sub – rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya State Finance Commission Bill, 2012 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.</p>
27.	(a) Dr. MUKUL SANGMA, Chief Minister in – charge Finance to move that the Meghalaya State Finance Commission Bill, 2012 be taken into consideration.

	(b) Consideration of the Meghalaya State Finance Commission Bill, 2012 Clause by Clause.
28.	Dr. MUKUL SANGMA, Chief Minister in – charge Finance to move that the Meghalaya State Finance Commission Bill, 2012 be passed.
29.	Dr. MUKUL SANGMA, Chief Minister in – charge Finance to present the following :-  (i) Report No. 1 of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2011.  (ii) Report No. 2 of the Comptroller and Auditor General of India(Civil and Commercial) for the year ended 31 <sup>st</sup> March, 2011.  (iii) Report No. 3 of the Comptroller and Auditor General of India (Revenue Receipts) for the year ended 31 <sup>st</sup> March, 2011.
30.	Shri. L. RYMBUI, MLA & Chairman, Committee to Examine, to enquire into, and to make suitable recommendations in regard to the alleged illegal collections taking place on different National Highways in the State to lay the Report of the Committee to Examine, to enquire into, and to make suitable recommendations in regard to the alleged illegal collections taking place on different National Highways in the State.
31.	Prorogation / Adjournment sine – die.
32.	National Anthem.

**Shillong:**  
**The 22<sup>nd</sup> March, 2012.**

**H. Mylliemngap,**  
**Secretary,**  
**Meghalaya Legislative Assembly.**